

OUT TODAY

ITEM NO.5

COURT NO.8

SECTION XVI-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSTransfer Case (Civil) No(s). 126/2015

AJAYINDER SANGWAN & ORS.

Petitioner(s)

VERSUS

BAR COUNCIL OF DELHI & ORS.

Respondent(s)

IA 153277/2018 - CLARIFICATION/DIRECTION
IA 153271/2018 - INTERVENTION/IMPLEADMENT
IA 150958/2018 - CLARIFICATION/DIRECTION
IA 150959/2018 - EXEMPTION FROM FILING O.T.
IA 150956/2018 - INTERVENTION/IMPLEADMENT

Date : 24-10-2018 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN
HON'BLE MR. JUSTICE NAVIN SINHACounsel for parties:-Mr. Sukumar Pattjoshi, Sr. Adv.
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Mr. Suwendu Suvasis Dash, AOR

Mr. K. V. Mohan, AOR

Mr. Satya Mitra, AOR

Mr. Guntur Prabhakar, AOR

UPON hearing the counsel the Court made the following

O R D E R

IA Nos. 150956/2018, 150958/2018 & 150959/2018:

Application for impleadment is allowed.

Heard the learned Counsel for the parties.

The Bar Council of India in a letter dated 08.10.2018 has resolved:

“The Council has considered the letter dated 29.09.2018 received from Mr. Amrendra Nath Tripathi. The enrolment of applicant Mr. Amrendra Nath Tripathi has already been transferred from Bar Council of Delhi to Bar Council of U.P. The Bar Council of Delhi had verified the genuineness of his certificates. The letter to this effect has also been issued to the Bar Council of U.P., even then the grievance is that the Certificate of Practice is not being issued by the Bar Council of U.P.; His name is not included in the list of voters of the concerned Bar Association. The election of concerned association is to be held in this month. Keeping in view the urgency of the matter, the Council resolves to direct the Special Committee of Bar Council of U.P. to issue COP to the applicant Mr. Amrendra Nath Tripathi forthwith and allow the applicant to participate in the process of election, include his name in the list of voters of the Association where the applicant intends to be a member. The applicant shall be allowed to participate in the process of elections of Bar Association.

Office is to communicate this order to Special Committee of Bar Council of U.P. without any delay.
Resolved accordingly."

Given this letter, we take it that the Bar Council of U.P. will do the needful to include the name of the applicant in accordance with this letter as soon as possible, and positively before 29.10.2018.

I.As stand disposed of accordingly.

IA Nos. 153271/2018 & 153277/2018:

Application for impleadment is allowed.

Heard the learned Counsel for the parties.

We are informed that the elections have since been held on 18.03.2018. The results, however, have not been declared despite a direct order of this Court stating that it should be declared immediately.

Mr. S.N. Bhat informs us that the Tribunal has decided to sit on the 26th of this month in order to resolve all objections. The Tribunal will complete hearing of the objections on that date itself and deliver its order within a week therefrom. The election results be declared thereafter in accordance with law.

Copy be served dasti.

I.As stand disposed of accordingly.

(R. NATARAJAN)
COURT MASTER (SH)

(TAPAN KUMAR CHAKRABORTY)
BRANCH OFFICER